

GOVERNMENT OF INDIA
MINISTRY OF HUMAN RESOURCE DEVELOPMENT
DEPARTMENT OF HIGHER EDUCATION
LOK SABHA
UNSTARRED QUESTION NO.4882
TO BE ANSWERED ON 26.03.2018

Reservation Quota

4882. SHRI VIRENDER KASHYAP:
PROF. SADHU SINGH:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the Government is aware that new guidelines and rules would hamper the reservation quota in case of Scheduled Castes (SCs)/Scheduled Tribes (STs)/Other Backward Castes (OBCs) in the Universities/colleges teaching group i.e. Assistant Professor, Professor, etc.;

(b) if so, the details thereof;

(c) whether the Government would take help of Supreme Court if such decision by some of the High Courts have taken in this case and if so, the details thereof; and

(d) the total strength of teaching staff in all the universities/colleges run by the private sector and the Government, State- wise?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT
(Dr. SATYA PAL SINGH)

(a) to (c): There is no new formula in the percentage of faculty posts reserved for Scheduled Caste/ Scheduled Tribe/Other Backward Class (SC/ST/OBC) candidates. However, in pursuance of Allahabad High Court judgement which was upheld by the Hon'ble Supreme Court, the University Grants Commission (UGC) had constituted a Committee which had recommended amendments to clauses 6(c) and 8 (a)(v) of the UGC Guidelines for strict implementation of Reservation policy of the Government in Universities, Deemed to be Universities, Colleges and other Grant-in-aid Institutions and Centres, 2006 which were quashed by the Hon'ble High Court. Based on the recommendations of the said Committee, UGC has amended the said clauses and instructed to prepare fresh rosters.

On receipt of representations from various quarters, this Ministry has constituted an Inter-Ministerial Committee to assess the impact of the fresh reservation rosters on the representation of reserved categories. Based on the recommendations of the said Committee and advice of Ministry of Law and Justice, legal opinion of the Law Officer in the matter of filing of SLP before the Hon'ble Supreme Court has been sought.

The Constitutional provisions mandating reservation for SC/ST/OBC categories will continue. However, UGC is consulting on legal options.

(d): The state-wise details of number of Teachers in Universities & its Colleges are enclosed as Annexure.

ANNEXURE REFERRED TO IN REPLY OF PART (d) TO LOK SABHA UNSTARRED QUESTION NO. 4882 FOR 26.03.2017 ASKED BY SHRI VIRENDER KASHYAP AND PROF. SADHU SINGH HON'BLE MEMBER OF PARLIAMENT REGARDING RESERVATION QUOTA.

Sl. No	State/UTs	Total
1	Andaman & Nicobar Islands	312
2	Andhra Pradesh	89401
3	Arunachal Pradesh	1056
4	Assam	20325
5	Bihar	21539
6	Chandigarh	3037
7	Chhatisgarh	17849
8	Dadra & Nagar Haveli	191
9	Daman & Diu	183
10	Delhi	16490
11	Goa	2104
12	Gujarat	47364
13	Haryana	31594
14	Himachal Pradesh	8565
15	Jammu and Kashmir	7965
16	Jharkhand	9764
17	Karnataka	107707
18	Kerala	50379
19	Lakshadweep	37
20	Madhya Pradesh	60793
21	Maharashtra	123630
22	Manipur	4320
23	Meghalaya	2725
24	Mizoram	1459
25	Nagaland	1938
26	Odisha	29486
27	Puducherry	5384
28	Punjab	41801
29	Rajasthan	60323
30	Sikkim	1185
31	Tamil Nadu	165578
32	Telangana	76778
33	Tripura	2216
34	Uttar Pradesh	133358
35	Uttrakhand	13355
36	West Bengal	41745
	All India	1201936

*Source: All India Survey on Higher Education Report 2016-17.